



2026:AHC:65793

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 9326 of 2026

Chandrapal Singh Alias Chandu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Mr. Manoj Srivastava, learned counsel for the applicant and Mr. J.P. Singh, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Chandrapal Singh alias Chandu, with a prayer to release him on bail in Case Crime No. 489 of 2025, under Sections 8,20,29 of Narcotic Drugs and Psychotropic Substances Act,, registered at Police Station Tal Behat, District Lalitpur, during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that as per first information report, nothing is said to have been recovered from the possession of the applicant and he has been made accused only on the basis of call detail records of his conversation with co-accused Satyaveer, who has also not been named in the first information report. It is further submitted that the applicant and co-accused Satyaveer are neither the driver nor the owner of the said vehicle from which 172 kg of Ganja is said to have been recovered. Applicant is having criminal history of four cases, which have been explained in the memo of application. It is next submitted that there is also no possibility of the applicant either fleeing away from the judicial process or tampering with the witnesses. The applicant, who is languishing in jail since 28.12.2025, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of

heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant and it has been submitted by him that the applicant is having criminal history of four cases.

5. As per first information report, nothing is said to have been recovered from the possession of the applicant and he has been made accused only on the basis of call detail records of his conversation with co-accused Satyaveer, who has also not been named in the first information report. It is further submitted that the applicant and co-accused Satyaveer are neither the driver nor the owner of the said vehicle from which 172 kg of Ganja is said to have been recovered. Applicant is having criminal history of four cases, which have been explained in the memo of application. and the applicant is languishing in jail since 28.12.2025.

6. Upon considering the totality of facts, nature and the evidence reflected from record and also taking note of Section 37 of N.D.P.S. Act and without expressing any opinion on merits, a case for bail is made out. Hence, the present bail application is allowed.

7. Let the applicant-**Chandrapal Singh alias Chandu** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 26, 2026

Kumar Manish